

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 1880
TO BE ANSWERED ON 29.11.2019

Compensatory Afforestation Fund

1880. DR. (PROF.) KIRIT PREMJI BHAI SOLANKI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the amount allotted towards the Compensatory Afforestation Fund during the last five years, year-wise;
- (b) the various activities which are proposed or have been taken up using these funds;
- (c) whether any steps have been taken by the Government to ensure the proper utilization of Compensatory Afforestation Fund allocated to States/UTs;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether any cases of misuse of this fund have come to the notice of the Government during the aforesaid period, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

- (a) Funds released by Ad-hoc CAMPA towards Compensatory Afforestation during the last five years is annexed at **Annexure-A**. An amount of Rs. 47436 crore has also been disbursed from the National Fund to the State Funds in August, 2019. The details are at **Annexure -B**
- (b) Under Section 5&6 of the Compensatory Afforestation Fund (CAF) Act, 2016 and Rules 5&6 of the Compensatory Afforestation Fund (CAF) Rules, 2018 various activities are taken up from CAMPA funds, which include site specific activities such as compensatory afforestation, catchment area treatment, integrated wildlife management plan etc along with other non-site specific permissible activities such as assisted natural regeneration, silvicultural operations in forests, protection of plantations and forests, forest fire prevention and control operations, improvement of wildlife habitat etc.
- (c) & (d) Section 9 (3) of the Compensatory Afforestation Fund (CAF) Act, 2016 provides for creation of a Monitoring Group, which has already been notified. The notification is annexed at **Annexure-C**. The Monitoring Group will be responsible for evolving independent system for concurrent monitoring and evaluation of the works implemented in the States and Union Territories

utilising the funds released by the National Authority and the State Authorities. The Group will also inspect and undertake financial audit of these works. In addition, it will devise measures for transparency and accountability. The Group can also utilize the services of Regional Offices of the Ministry. Besides this, the Monitoring and Evaluation Wing of State Forest Departments will carry out monitoring of works regularly. The Annual Plans of Operations of the States also have to necessarily include a separate component regarding “Third Party” monitoring.

- (e) Complaints alleging irregularities in plantations of 2015, 2016 and 2017 carried out through CAMPA funds in the State of Chhattisgarh were received, which were examined by the State Government. The State Government did not find any substance in the complaints.

Annexure-A

Annexure referred to in the answer to part (a) of Lok Sabha Unstarred Question No. 1880 , answered on 29.11.2019 regarding 'Compensatory Afforestation Fund' by Hon'ble Member of Parliament DR. (PROF.) KIRIT PREMJI BHAI SOLANKI

Sl. No.	State/UT	2014-15	2015-16	2016-17	2017-18	2018-19
		Amount in Rupees				
1	Andaman & Nicobar Islands	2,30,49,000.00	1,00,00,000.00	-	1,33,00,000.00	1,56,00,000.00
2	Andhra Pradesh	1,35,00,00,000.00	85,00,00,000.00	89,00,00,000.00	97,00,00,000.00	1,04,47,00,000.00
3	Arunachal Pradesh	47,50,00,000.00	62,00,00,000.00	1,50,00,00,000.00	-	3,54,15,00,000.00
4	Assam	-	-	30,00,00,000.00	70,00,00,000.00	45,84,00,000.00
5	Bihar	9,00,00,000.00	34,14,00,000.00	33,00,00,000.00	30,31,00,000.00	46,61,90,000.00
6	Chandigarh	19,82,000.00	2,11,79,000.00	1,00,00,000.00	1,13,00,000.00	1,27,00,000.00
7	Chhattisgarh	1,93,00,00,000.00	2,39,00,00,000.00	2,80,00,00,000.00	-	-
8	Dadra & Nagar Haveli	-	-	-	-	-
9	Daman & Diu	-	-	-	-	-
10	Delhi	4,00,00,000.00	3,91,00,000.00	4,00,00,000.00	-	-
11	Goa	-	-	-	-	-
12	Gujarat	65,00,00,000.00	33,00,00,000.00	99,00,00,000.00	27,00,00,000.00	2,12,66,00,000.00
13	Haryana	23,00,00,000.00	64,00,00,000.00	18,00,00,000.00	80,00,00,000.00	1,44,20,00,000.00
14	Himachal Pradesh	1,01,00,00,000.00	85,47,00,000.00	1,50,62,00,000.00	1,20,00,00,000.00	1,32,52,00,000.00
15	Jammu & Kashmir	34,00,00,000.00	31,00,00,000.00	1,02,00,00,000.00	69,00,00,000.00	-
16	Jharkhand	1,75,00,00,000.00	1,41,00,00,000.00	1,49,00,00,000.00	2,34,00,00,000.00	2,86,25,00,000.00
17	Karnataka	65,00,00,000.00	60,00,00,000.00	85,12,00,000.00	86,00,00,000.00	1,01,40,00,000.00

18	Kerala	4,53,97,000.00	-	-	8,00,00,000.00	14,61,00,000.00
19	Lakshdweep	-	-	-	-	-
20	Madhya Pradesh	89,50,00,000.00	2,13,00,00,000.00	1,40,00,00,000.00	2,00,00,00,000.00	2,68,76,00,000.00
21	Maharashtra	1,48,00,00,000.00	1,55,00,00,000.00	2,05,00,00,000.00	1,99,00,00,000.00	2,25,00,00,000.00
22	Manipur	8,27,00,000.00	25,00,00,000.00	15,00,00,000.00	29,50,00,000.00	24,85,00,000.00
23	Meghalaya	-	16,56,00,000.00	-	7,00,00,000.00	-
24	Mizoram	6,80,00,000.00	10,00,00,000.00	7,73,00,000.00	6,85,00,000.00	8,30,00,000.00
25	Nagaland	-	-	-	-	-
26	Odisha	1,80,00,00,000.00	3,22,00,00,000.00	4,26,00,00,000.00	5,09,00,00,000.00	5,54,00,00,000.00
27	Pudducherry					
28	Punjab	41,00,00,000.00	49,00,00,000.00	66,00,00,000.00	64,00,00,000.00	79,20,00,000.00
29	Rajasthan	74,00,00,000.00	48,00,00,000.00	1,48,06,00,000.00	1,79,00,00,000.00	1,82,03,00,000.00
30	Sikkim	13,70,00,000.00	11,00,00,000.00	9,00,00,000.00	-	-
31	Tamil Nadu		3,52,00,000.00	9,00,00,000.00	12,68,00,000.00	7,00,00,000.00
32	Telangana	35,00,00,000.00	76,00,00,000.00	1,17,00,00,000.00	1,27,00,00,000.00	2,37,38,00,000.00
33	Tripura	8,00,00,000.00	11,00,00,000.00	12,00,00,000.00	7,10,00,000.00	16,70,00,000.00
34	Uttar Pradesh	44,91,18,400.00	1,77,00,00,000.00	97,00,00,000.00	1,44,00,00,000.00	1,50,60,00,000.00
35	Uttarakhand	68,00,00,000.00	1,64,00,00,000.00	1,70,71,00,000.00	96,00,00,000.00	3,03,00,00,000.00
36	West Bengal	-	-	21,00,00,000.00	-	21,22,00,000.00
	Total	15,75,72,46,400.0	21,22,71,79,000.0	26,34,24,00,000.0	24,04,90,00,000.0	35,23,58,90,000.0

Annexure-B

Annexure referred to in the answer to part (a) of Lok Sabha Unstarred Question No. 1880 , answered on 29.11.2019 regarding 'Compensatory Afforestation Fund' by Hon'ble Member of Parliament DR. (PROF.) KIRIT PREMJI BHAI SOLANKI

	Name of State	Funds transferred (Crore Rupees)
1	Odisha	5933.98
2	Chhattisgarh	5791.70
3	Madhya Pradesh	5196.69
4	Jharkhand	4158.02
5	Maharashtra	3844.24
6	Telangana	3110.38
7	Uttarakhand	2675.09
8	Uttar Pradesh	1819.63
9	Rajasthan	1748.26
10	Andhra Pradesh	1734.81
11	Himachal Pradesh	1660.72
12	Arunachal Pradesh	1588.72
13	Gujarat	1484.60
14	Karnataka	1350.37
15	Haryana	1282.65
16	Punjab	1040.84
17	Assam	560.81
18	Bihar	522.95
19	Sikkim	392.36
20	Manipur	309.76
21	Goa	238.16
22	West Bengal	236.48
23	Mizoram	212.98
24	Tripura	183.65
25	Meghalaya	163.31
26	Tamil Nadu	113.42
27	Kerala	81.59
	Total	47436.18

F.No. 4-51/2019-NA
Ministry of Environment Forest and Climate Change
(National CAMPA)

Indira Paryavaran Bhawan
 Aliganj, Jorbagh Raod,
 New Delhi - 110003
 Date : 15 October 2019

Notification

Under the provision of sub-clause (3) of clause 9 of the Compensatory Afforestation Fund Act, 2016, the Central Government hereby appoints the following experts in the 'Monitoring Group' of National Authority for the period of two years with immediate effect.

- 1) Shri Arun Kumar Bansal, Retired IFS;
- 2) Shri A.K. Srivastava, Retired IFS,;
- 3) Dr. Ajay Singh Rajawat, Scientist Eng./G Group Director
 Space Application Centre (SAC), ISRO, Ahmadabad (Gujarat)

2. The terms of appointments of experts shall be in accordance with CAF Act, 2016 and CAF Rules, 2018.

This is issued with the approval of the competent authority.

(Brijendra Swaroop)
 Dy. Chief Executive Officer
 National CAMPA

To

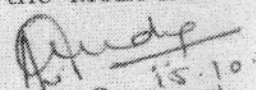
1. Shri Arun Kumar Bansal, Retired IFS
 304, New Green Wood, CGHS, GH-06
 Sector-52, Gurugram (Haryana)
2. Shri A.K. Srivastava, Retired IFS,
 B4/107, 1st Floor, Safadarjung Enclave,
 New Delhi
3. Dr. Ajay Singh Rajawat,
 Scientist/Eng. G & Group Director
 Space Application Centre, ISRO, P.O. Jodhpur Tekra
 Ahmadabad (Gujarat)

Copy to:

- 1 PS to Hon'ble Minister for Environment, Forest and Climate Change,
 Government of India, New Delhi

Handwritten signature
 15.10.19

- 2 Sr. PPS to the Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
- 3 Sr. PPS to Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
- 4 Chief Executive Officer & Member Secretary, National Authority, MOEF&CC New Delhi
- 5 Chief Secretary, all States/UTs
- 6 Additional Chief Secretary/Secretary Forest, all States/UTs
- 7 ✓ The PCCF & HoFF, all States/UTs
- 8 NIC Cell with a request for displaying this order on the MoEF&CC website.


15.10.19
(Brijendra Swaroop)
Dy. Chief Executive Officer
National CAMPA
बृजेन्द्र स्वरोप/BRIJENDRA SWAROOP
उप मुख्य कार्यकारी
Dy. Chief Executive Officer
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi